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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

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NEW DELHI, 27th December, 2004

S.O.(E): In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedure (Vol.1):

1. Para 2.32 (i)(b) will be amended to read as follows:

(b) The import of metallic waste and scrap in unshredded, compressed and loose form shall be permitted through the following ports only:

1. Chennai, 2. Cochin, 3. Ennore, 4. JNPT, 5. Kandla, 6. Mormugao, 7. Mumbai, 8. New Mangalore, 9. Paradip, 10. Tuticorin, 11. Vishakhapatnam, 12. ICD Tughlakabad, 13. Pipava, 14. Mundra, 15. Kolkata, **16. ICD Ludhiana and 17. ICD Dadri, Greater Noida.**

2. **Para 2.32 (i) (I) (c) stands deleted.**

This issues in public interest.

(K.T.CHACKO)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

Copy to all concerned;

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